

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF**AMAR REMEDIES LIMITED**

1.	Name of Corporate Debtor	M/s Amar Remedies Limited
2.	Date of Incorporation of Corporate Debtor	18-04-1984
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Mumbai Under Companies Act 1956
4.	Corporate Identity Number of Corporate Debtor	L99999MH1984PLC032687
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Block No. 3, 2nd Floor, Sane Guruji Premises 386, S.V. Savarkar Marg, opp. Siddhivinayak Temple, Mumbai City, Prabhadevi, Maharashtra, India, 400025
6.	Date of closure of Insolvency Resolution Process	25.03.2021
7.	Liquidation commencement date of Corporate Debtor	11-03-2024 (Liquidator appointment date- 04-06-2024 and Date of receipt of Order is 10-06-2024)
8.	Name and Registration Number of Insolvency Professional Acting As Liquidator	Name: M/s ARCK Resolution Professionals LLP Reg No.: IBBI/IPE-0030/IPA-1/2022-23/50013
9.	Address And e-mail of the liquidator, as registered With Board	Add: ARCK Resolution Professionals LLP, 409, 4th Floor, Ansal Bhawan, 16 Kasturba Gandhi Marg, Connaught Place, New Delhi, -110001. Email: insolvency@arck.in
10.	Address and e-mail to be used for correspondence with the Liquidator	Add: ARCK Resolution Professionals LLP, 409, 4th Floor, Ansal Bhawan, 16 Kasturba Gandhi Marg, Connaught Place, New Delhi, -110001 Email: amarremedies.ibt@gmail.com
11.	Last date for submission of Claims	10-07-2024 (being 30 th day from date of receipt



	of order i.e. 10-06-2024)
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Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-I, has ordered the commencement of liquidation of **M/s Amar Remedies Limited** on **11-03-2024** (Date of receipt of Order is 10-06-2024) under Section 33 of the Insolvency & Bankruptcy Code, 2016.

The Stakeholders of **M/s Amar Remedies Limited** are hereby called upon to submit a proof of their claims or update their claims submitted during CIRP, on or before **10-07-2024**, to the Liquidator at the address mentioned against item 10.

The Financial Creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:

<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.



ARCK Resolution Professionals LLP

Acting through Designated Partner, Anil Kohli

Liquidator in the matter of Amar Remedies Limited

Reg No.:IBBI/IPE-0030/IPA-1/2022-23/50013

AFA Valid Upto: 19.12.2024

Date: 11.06.2024

Place: Mumbai